

ITEM NO.16

COURT NO.1

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Civil) No(s). 497/2024

KISHAN CHAND JAIN

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(FOR ADMISSION and IA No.173373/2024-PERMISSION TO APPEAR AND ARGUE
IN PERSON)

Date : 06-09-2024 This petition was called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE J.B. PARDIWALA
HON'BLE MR. JUSTICE MANOJ MISRA

For Petitioner(s) Petitioner-in-person

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

- 1 Permission to appear and argue in person is granted.
- 2 We are not inclined to entertain the Writ Petition instituted under Article 32 of the Constitution of India.
- 3 The Writ Petition is accordingly dismissed.
- 4 Pending applications, if any, stand disposed of.

(GULSHAN KUMAR ARORA)

AR-CUM-PS

(SAROJ KUMARI GAUR)

ASSISTANT REGISTRAR